

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 33  
TO BE ANSWERED ON 2<sup>ND</sup> FEBRUARY, 2018**

**SPURIOUS MEDICINES**

**33. SHRI HARISH CHANDRA ALIAS HARISH DWIVEDI:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether any complaints regarding issue of spurious medicines from Government hospitals have come to the notice of the Government;
- (b) if so, the details thereof;
- (c) whether any Monitoring Committee has been constituted at the Central level to examine the complaints regarding the medicines;
- (d) if so, the details thereof; and
- (e) the action taken against erring manufacturers?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) & (b): Since Health is a state subject, it is the responsibility of State Governments to act on the complaints in regard to spurious medicines.

As far as three Central Government Hospitals located in Delhi viz. Safdarjung Hospital, Dr. RML Hospital and Lady Hardinge Medical College (LHMC) & Associated Hospitals are concerned, no such complaints reported to have been received in the recent past.

Further, no such complaints from Government hospitals have been received by Central Drugs Standard Control Organization (CDSCO) in the recent past.

Contd.....

(c) & (d): CDSCO has not constituted any such Monitoring Committee in this regard.

(e): Isolated complaints on suspected quality of medicines, as and when received, action are initiated, based on merit, as per provisions of Drugs & Cosmetics Act, 1940 and Rules, 1945.

Manufacturing, sale and distribution of Drugs in the country are regulated under the provisions of Drugs & Cosmetics Act, 1940 and Drugs & Cosmetics Rules, 1945 made thereunder through a system of licensing and inspection. License for manufacturing, sale and distribution of Drugs are granted by State Licensing Authorities appointed by respective State Governments. Licensees are required to comply with all the condition of license and follow Good Manufacturing Practices (GMP) to ensure that the drugs manufactured by them are safe and of standard quality.

The State Licensing Authorities are empowered to take action against any violation of the conditions of licenses.

As per information received from States/U.Ts Drug Controllers, number of drug samples tested, number of drug samples reported spurious/ adulterated and sub-standard drugs, value of drugs seized and action taken against the offenders during each of the last three years is enclosed as Annexure.

**Annexure**

<b>Number of samples tested and enforcement actions taken by State Drugs Controller during 1st April, 2016 to 31st March, 2017</b>										
<b>S.No.</b>	<b>States</b>	<b>No. of drugs samples tested</b>	<b>No. of drugs samples declared not of standard quality</b>	<b>No. of drugs samples declared spurious/ adulterated</b>	<b>No. of prosecution launched for manufacturing, sale and distribution of spurious/ adulterated drugs</b>	<b>No. of cases (as mentioned in the earlier column) decided</b>	<b>No. of persons arrested</b>	<b>Approx. value of drug seized</b>	<b>No. of Raids Conducted</b>	<b>Action taken w.r.t no. of raids conducted</b>
1	Andhra Pradesh	2979	22	Nil	Nil	Nil	Nil	13567403	Nil	Nil
2	Arunachal Pradesh	47	1	Nil	Nil	Nil	Nil	Nil	Nil	Nil
3	Assam	745	43	Nil	Nil	Nil	Nil	Nil	Nil	Nil
4	Bihar*	397	11	Nil	Nil	6	16	26311817	78	47
5	Goa	534	17	Nil	Nil	Nil	Nil	Nil	Nil	Nil
6	Gujarat	11071	535	22	2	Nil	Nil	Nil	3	under Investigation
7	Haryana	1901	12	1	5	1	Nil	Nil	6890	-
8	Himachal Pradesh	1001	36	5	Nil	Nil	Nil	Nil	Nil	Nil
9	Jammu & Kashmir	2958	60	Nil	Nil	Nil	Nil	13983937	Nil	Nil
10	Karnataka	8217	468	Nil	2	Nil	Nil	21 Lakhs NSQ Drugs	-	Nil
11	Kerala	8934	140	Nil	Nil	Nil	Nil	Nil	Nil	Nil
12	Madhya Pradesh	1624	15	3	Nil	Nil	Nil	Nil	Nil	Nil
13	Maharashtra	4592	335	33	In all cases, prosecution orders are issued & In 4 cases prosecution are filed in the Court.	Nil	1	392235	10	7
14	Manipur*	19	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
15	Meghalaya*	97	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
16	Mizoram	79	8	Nil	Nil	Nil	Nil	Nil	Nil	Nil
17	Nagaland	22	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
18	Orissa	4036	113	Nil	Nil	Nil	Nil	Nil	851	Nil
19	Punjab	2750	58	16	12 (Action under process in rest of cases)	1	3	1,771,725	1389	1 court case has been launched rest of the cases are under investigation

20	Rajasthan	2545	147	30	3	2	15	1615137.47	13	1- process in court for withdraw retesting request by manufacturers 12- under investigation
21	Sikkim	102	3	Nil	Nil	Nil	Nil	Nil	Nil	Nil
22	Tamilnadu	9510	392	4	6 #	Nil	Nil	Nil	447	370 #
23	Tripura	1151	10	Nil	Nil	Nil	Nil	Nil	Nil	Nil
24	Uttar Pradesh	7357	222	3	106	2	54	14,235,568	1119	FIR-57,persons arrested-54,Total seizure-Rs. 14235568
25	West Bengal	683	36	4	6	Nil	4	Nil	4	Nil
26	Pondichery	3	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
27	Andaman & Nicobar *	Nil	Nil	Nil	Nil	Nil	Nil	Nil	10	Nil
28	Chandigarh	86	2	Nil	Nil	Nil	Nil	Nil	Nil	Nil
29	Delhi	278	18	2	5	5	Nil	15000	35	Total 289 firms were inspected out of which 82 firms were found contravening various provisions of Drugs and Cosmetics Rules,1945. Action has been initiated/ taken against erring firms as per Rules.
30	Dadra & Nagar Haveli	4	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
31	Daman & Diu	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
32	Lakshadweep	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
33	Chattisgarh	15	2	Nil	Nil	Nil	Nil	468895	1	Case is under investigation
34	Jharkhand	148	13	Nil	6	Nil	13	2807000	66	Suspension-34 Procecuton - 35 Cancellation - 05 FIR -28
35	Uttarakhand	217	22	Nil	Nil	Nil	Nil	Nil	5	Nil
36	Telangana	2619	39	Nil	Nil	Nil	Nil	Nil	Nil	Nil
	Total	76,721	2,780	123	186	17	106	7,72,68,717.5	10,921	-

(\*)= data as on 1st April 2016 to 30th Sept. 2016)

(#)= Figure indicates the number of cases detected before 01.04.2016